GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 525

TO BE ANSWERED ON 04.12.2025

Regulation and oversight of e-waste management

525. SMT. PRIYANKA CHATURVEDI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the year-wise quantity of e-waste generated, collected and processed in the country from 2020–21 to 2024–25, State/UT-wise;
- (b) whether the Ministry has conducted any third-party audits, compliance checks, or enforcement actions against producers or recyclers for non-fulfilment or falsification of Extended Procedure Responsibility (EPR) obligations during the last five years;
- (c) if so, the number of such cases and penalties imposed; and
- (d) whether any steps have been taken to integrate informal-sector workers into formal recycling chains and to provide safeguards for communities exposed to environmental and health hazards arising from e-waste?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) The Central Pollution Control Board (CPCB) estimates the e-waste generation at national level based on the countrywide sales data provided by the registered producers, and average life of notified electrical and electronic equipment (EEE), as mandated under the E-Waste (Management) Rules. As per the CPCB, status of e-waste generation and recycling in the country from 2020 - 21 to 2024 - 25 is given below:

S.	Financial Year (FY)	E-Waste Generation	E-Waste Recycled	
No.		[Metric Ton (MT)]	(MT)	
1.	2020-21	13,46,496.31	3,54,540.65	
2.	2021-22	16,01,155.36	5,27,131.57	
3.	2022-23	16,09,117.00	5,39,256.00	
4.	2023-24	12, 54,286.55	7,78,205.16	
5.	2024-25	13,97,955.59	11,59,228.24	

Further, based on the annual reports received from the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs), the State/UT-wise details of e-waste processed is at **Annexure**.

(b)&(c) Ministry of Environment, Forest and Climate Change (MoEF&CC) has comprehensively revised the E-Waste (Management) Rules, 2016 and notified the E-Waste (Management) Rules, 2022 in November, 2022 and the same is in force since 1st April, 2023. These Rules provide for managing e-waste in an environmentally sound manner and putting in place an improved Extended Producer Responsibility (EPR) regime for e-waste recycling wherein all the manufacturers, producers, refurbishers and recyclers are required to register on portal developed by the CPCB. The new provisions facilitate and channelize the informal sector to formal sector for doing business and ensuring recycling of e-waste in an environmentally sound manner. These Rules also promote Circular Economy through EPR regime and scientific recycling/disposal of the e-waste.

The Rules have provision for verification and audit by the CPCB or through a designated agency, to verify compliance of these Rules through random inspection and periodic audit, as deemed appropriate, so as to take action against violations of these Rules. Under the rules, SPCBs/PCCs have also been given the responsibility to monitor compliance of EPR and carry out random inspections. Accordingly, CPCB has developed an audit module in the E-Waste EPR portal for carrying out audit through mobile app and web application. CPCB has also developed Standard Operating Procedure for the empanelment of auditors. CPCB has empanelled 15 third party auditors for the audit purpose and have imparted training to them and initiated audits of stakeholders under the rules.

(d) To create a complete eco-system to upgrade informal sector into formal value chain a project on "Informal Sector Capacity Building Upgradation with formation of recycling clusters under MSME scheme and Enabling Technology for Recovery of Resources from Electronic Waste thereby Promoting Resource Efficiency and Circular Economy" has been initiated by Ministry of Electronics and Information Technology (MeitY), Government of India for implementation by Centre for Materials for Electronics Technology (CMET) Hyderabad .

For ensuring safety of communities exposed to e-waste-related environmental and health hazards, CPCB has developed guidelines for scientific and environmentally sound recycling of the e-waste. Further, under rule 10.(2) of the E-Waste (Management) Rules, 2022, the States/UTs governments have been entrusted with the responsibility to undertake industrial skill development activities for the workers involved in dismantling & recycling, annual monitoring and to ensure safety and health of workers involved in dismantling & recycling of e-waste.

State/UT-wise details of E-waste processed (in MT)

No. 1.						1
	. 11 70 1 1					
_	Andhra Pradesh	229.10	2021.19	1302.34	776.87	209.76
2.	Arunachal Pradesh	-	-	-	-	-
3.	Assam	63.20	67.00	39.07	-	-
4.	Andaman &	2.034	0.78	-	-	-
	Nicobar Island					
5.	Bihar	86.00	41.07	-	-	6.00
6.	Chhattisgarh	258.10	4167.90	0133.16	7370.84	3704.13
7.	Chandigarh	30.8732	67.92	72.00	-	-
8.	Delhi	610.13	2130.79	7.06	-	-
9.	DNH & DD	586.10	12.34	-	-	-
10.	Goa	-	-	499.20	-	-
11.	Gujarat	109463.80	30569.32	62386.24	95838.50	81424.65
12.	Haryana	-	245015.82	47929.00	110431.40	161037.76
13.	Himachal Pradesh	72.944	373.20	2106.12	159.68	558.75
14.	Jammu & Kashmir	150.56	561.61	186.36	-	-
15.	Jharkhand	95.31	366.71	1236.03	-	353.02
16.	Karnataka	96,192.45	39150.63	59821.20	21050.10	21295.76
17.	Kerala	1494.00	1249.61	471.55	5242.86	10079.63
18.	Ladakh	-	-	-	-	-
19.	Lakshadweep	-	-	-	-	-
20.	Madhya Pradesh	419.44	553.59	3461.52	5914.66	14990.81
21.	Maharashtra	14546.00	18559.30	26710	40748.63	75236.26
22.	Manipur	-	-	-	-	-
23.	Mizoram	19.30	14.85	18.68	-	-
24.	Meghalaya	6.17	-	-	-	-
25.	Nagaland	423.00	-	-	-	-
26.	Odisha	398.48	477.54	220.00	-	-
27.	Punjab	384.30	28375.27	5952.00	65.49	3146.84
28.	Puducherry	-	31.77	-	-	-
29.	Rajasthan	18742.12	27998.77	31697.30	24399.38	22200.11
30.	Sikkim	35.60	8.47	-	-	-
31.	Tamil Nadu	28305.89	31143.21	35153.36	23203.64	17205.83
32.	Telangana	38346.00	42297.68	74340.00	65226.78	132365.25
33.	Tripura	12.78	13.67	-	-	-
34.	Uttar Pradesh	-	-	127388.90	237218.90	474777.54
35.	Uttarakhand	43150.08	51541.12	57308.91	134255.11	134708.07
36.	West Bengal	416.89	320.44	816.00	6302.32	5928.07
	Total	3,54,540.65	5,27,131.57	5,39,256.00	7,78,205.16	11,59,228.24

⁻ Information not provided by the State/UT